

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,
1942

BAIL APPL.NO. 1917 OF 2020

CRIME NO. 83 OF 2020 OF EDAKKARA POLICE STATION,
MALAPPURAM DISTRICT

PETITIONERS/ ACCUSED 3 & 4:-

1.FARIS T., SON OF JAMAL, AGED 32 YEARS, THANDUPURA
HOUSE, KUNNUMMEL P.O., NAROKAVU, MALAPPURAM
DISTRICT.

2.ABDULLA T., AGED 42 YEARS, SON OF UMMER, THOTTIYIL
HOUSE, EDAKKARA P.O., MALAPPURAM DISTRICT.

BY ADV. RAMPRASAD UNNI T.

RESPONDENTS/STATE & COMPLAINANT:-

1.STATE OF KERALA REPRESENTED BY THE PUBLIC
PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, KOCHI -
682 031.

2.THE STATION HOUSE OFFICER, EDAKKARA POLICE STATION,
EDAKAKRA, MALAPPURAM DISTRICT, PIN - 679 331.

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 30.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

B.A. No. 1917 of 2020

Dated this the 30th day of April, 2020.

ORDER

The learned Public Prosecutor seeks time to get instructions.
Post on 8.5.2020. Till such time, the undertaking that the
petitioner will not be arrested, will continue to operate.

**V.G.ARUN
JUDGE**